

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZAVITSA REALTORS LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Zavitsa Realtors LLP
2.	Date of incorporation of corporate debtor	18.10.2017
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAK 9097
5.	Address of the registered office and principal office (if any) of corporate debtor	C 23 Greater Kailash Enclave Part 1 New Delhi 110048
6.	Insolvency commencement date in respect of corporate debtor	05.03.2020
7.	Estimated date of closure of insolvency resolution process	01.09.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Goel Reg No. IBBI/IPA-001/IP-P01810/2019-20/12761
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H-127 Sarita Vihar, Opp Sarita Sadan New Delhi 110076 Rajesh.goel@mrgoel.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	109 US Complex First Floor 120 Mathura Road (opp. Apollo Hospital) New Delhi 110076: rajeshg1@gmail.com
11.	Last date for submission of claims	26.03.2020 (Order delivered on 11.03.2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not applicable 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web-link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned in Sr. no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ZAVITSA REALTORS LLP on 05.03.2020.

The creditors of ZAVITSA REALTORS LLP, are hereby called upon to submit their claims with proof on or before 26.03.2020 [order delivered on 11.03.2020] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.03.2020 Place: New Delhi

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Rajesh Kumar Goel

